

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No.108 of 2003

Jabalpur, this the 25th day of February, 2003.

Hon'ble Mr.R.K.Upadhyaya, Member (A)
Hon'ble Mrs.Meera Chhibber, Member (J)

R.G.Upadhyay, S/o late Shri Deo
Dutt Upadhyay, R/o 731, Gautam
Ganj, P.O.Garha Jabalpur, T.No.213/
1950 Examiner Q.A.T. Vehicle Factory,
Jabalpur.

-APPLICANT

(By Advocate- MR.M.N.Banerjee)

versus

1. Union of India through the
Secretary, Department of Defence,
Govt. of India, New Delhi.
2. Chairman,
Ordnance Factory Board, Kolkata.
3. General Manager,
Vehicle Factory, Jabalpur.

-RESPONDENTS

O R D E R (ORAL)

By Hon'ble Mrs.Meera Chhibber, Member (J):

By this O.A., the applicant has sought the following relief:-

"Applicant therefore most respectfully
prays for issuance of necessary writ or order or
directions to the respondents to effect recovery
of interest amount only to the extent as per
sanction order dated 7.2.94 (Annexure A-1). Any
amount if deducted in excess may kindly be
commanded to be returned to applicant with interest."

It is submitted by the applicant that he has
already given a representation, which is annexed with
the O.A. as Annexure A-4, whereas the applicant has been
requested to the authority ^{with the claimed deduction of interest.} It is submitted by the
applicant that the said representation has not been
decided by the authority till date, and the respondents

are deducting the amount of interest @ Rs.880/- per month.

2. Give preference ¹²
The claim of the applicant is that the respondents have not even decided his representation and have proceeded with the recovery, we think that this case can be disposed of at the admission stage itself by giving a direction to the respondents to consider the representation of the applicant, filed ^{as} Annexure A-4 with the O.A. and to pass an appropriate reasoned order thereon within a period of six weeks from the date of receipt of copy of this order, under intimation to the applicant. Till such time, the representation is decided, the respondents are restrained from making any recovery from the applicant's salary. With the above directions, the Original Application is disposed of at the admission stage itself, with no order as to costs.



(Mrs. Meera Chhibber)
Member (J)

caus. angusti

(R.K.Upadhyaya)
Member (A)

'MA'

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पृष्ठांकन सं. ३०/न्या.....जवलपुर. दि.....
प्रियोगिता अंकिता-

- (1) राजी वा. राजीव शर्मा, अधिकारी, राजस्थान, राजस्थानपुस्तकालय, राजस्थान, राजस्थानपुस्तकालय, राजस्थान
- (2) उत्तराखण्ड राज्यपुस्तकालय, राजस्थान, राजस्थानपुस्तकालय, राजस्थान
- (3) राजस्थान राज्यपुस्तकालय, राजस्थान, राजस्थानपुस्तकालय, राजस्थान
- (4) राजस्थान राज्यपुस्तकालय, राजस्थान, राजस्थानपुस्तकालय, राजस्थान

सरायला एवं आवश्यक कार्यवाही हेतु

उपर्युक्त दस्तावेज़ की सत्यापन का लिखा गया जानकारी का अनुदान
क्रमांक २८/२१०३

Issued
24.2.65
C.W.B.